

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.2374/90

New Delhi this the 17th Day of May, 1995.

Hon'ble Mr. J.P. Sharma, Member(J)
Hon'ble Mr. B.K. Singh, Member(A)

Dr. Chandra Pal Singh,
S/o Sh. Suraj Singh,
R/o 628 Krishi Kunj,
IARI, New Delhi-12. Applicant

(through Sh. Mahesh Srivastava, advocate)

versus

Indian Council of Agricultural
Research, through its Secretary,
Krishi Bhawan, Rafi Marg,
New Delhi. Respondent

(through Sh. Brijender Chahar, advocate)

1522 ORDER(ORAL) -
delivered by Hon'ble Mr. J.P. Sharma, Member(J)

The applicant filed this application on 14.11.1990. Aggrieved by the order dated 1.11.1990 by which the respondents placed the applicant in lower scale of Rs. 3000-5000/- while by an order passed earlier dated 6.12.1989 he was allowed the pay scale of Rs.3700-5700/-.

On notice the respondents contested this application by filing a reply and the applicant has also filed the rejoinder.

The reliefs prayed by the applicant in this application is to quash the order dated 1.11.90 (supra). When the case came for hearing today, the learned counsel for the parties are present. The learned counsel for the respondents has placed before us a letter dated 15.3.1995 issued by ICAR to all the

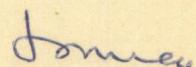
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Directors/Project Directors/OSDs of all the Institutes/Project Directorates/NRCs of ICAR. The contents of this letter which is taken on record goes to show that the applicant has been replaced in the scale of Rs.3700-5700/- and as such the relief prayed for by the applicant has been granted by the administration itself. The learned counsel for the applicant stated that the present application has, therefore, become infructuous.

The application, therefore, because of the above facts has become infructuous and is disposed of as such, leaving the parties to bear their own costs.


(B.K. Singh)

Member(A)


(J.P. Sharma)

Member(J)

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